

SHRI HARIKESH BAHADUR (Gorakhpur) : A Birla firm had purchased land paying Rs. 32 lakhs as black money....

MR. SPEAKER : I want you to give some motion, but not adjournment motion. I will call for facts and then, if there is anything I will do it.

SHRI HARIKESH BAHADUR : All right ; I am giving calling attention notice on this.

PROF. P. J. KURIEN (Mavellikara) : I have given a calling attention on Rajasthan Judge....

MR. SPEAKER : No, no calling attention motion. You come to me and discusses it with me.

(Interruptions).

PROF. P. J. KURIEN : I have not completed. What I am saying is, please allow the adjournment motion.

MR. SPEAKER : No, you come to me.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Under the Directive Principles of the Constitution, we have to ensure prohibition in this country. States after States are removing prohibition. In Tamilnadu, there has been a financial prosecution in this regard. We want to have a discussion in this House on prohibition.

MR. SPEAKER : You go to the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY : Okay.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, मैंने एक कार्य-स्थगन प्रस्ताव दिया है ।

अध्यक्ष महोदय : किस लिए ?

श्री रामावतार शास्त्री : अमरीका पाकिस्तान को हथियार सप्लाई कर रहा है ।

अध्यक्ष महोदय : इसके लिए कल कार्लिंग अटेंशन आ रहा है ।

(व्यवधान)

MR. SPEAKER : Calling Attention is being taken up tomorrow.

श्री राजेश कुमार सिंह (फिरोजाबाद) : अध्यक्ष जी, मैंने कार्य-स्थगन प्रस्ताव दिया है । आप "नेशनल हेरल्ड" में देखें —

"Path to give China access to the of actual control"....

MR. SPEAKER : I have allowed it under rule 377.

(Interruptions).

MR. SPEAKER : Papers to be laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF INFORMATION AND BROADCASTING.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1981-82. [Placed in Library. See No. LT-2168/81].

INCOME TAX (Amendment) RULES, 1981 AND NOTIFICATION UNDER CUSTOMS ACT, 1962.

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI SAWAISINGH SISODIA) :
On behalf of Shri Maganbhai Barot,
I beg to lay on the Table :

(1) A copy of the Interest-tax
(Amendment) Rules, 1981 (Hindi
and English versions) published in
Notification No. S. O. 183(E) in
Gazette of India dated the 12th
March, 1981, under sub-section (4) of
section 27 of the Interest-tax Act, 1974.
[Placed in Library. See No. LT-
2169/81].

(2) A copy each of the following
Notifications (Hindi and English
versions) under section 159 of the
Customs Act, 1962 :—

(i) GSR 179(E) published in Ga-
zette of India dated the 14th March,
1981 together with an explanatory
memorandum regarding revised
rate of exchange for conversion of
Russian Rouble into Indian currency
or *vice-versa* in supersession of noti-
fication No. 20A-Custoins dated the
26th February, 1981.

(ii) GSR 182(E) published in
Gazette of India dated the 17th
March, 1981 together with an explana-
tory memorandum making certain
amendments to Notification number
GSR 318(E) dated the 9th June, 1978
so as to enlarge the list of materials
allowed to be imported duty free
against Advance Licences for execu-
tion of export orders. [Placed in
Library. See No. LT-2170/81].

12.04 hrs.

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

PLIGHT OF REFUGEES FROM WEST
PUNJAB REPORTED TO BE ON
DHARNA NEAR JAMMU

MR. SPEAKER : Shri Mhalgi.

SHRI KHWAJA MUBARAK-
SHAH (Baramulla) : On a point of
order, Sir. The rules provide that
no matter which is exclusively a State
matter should be discussed in the
House.

— MR. SPEAKER : No. This is
not it. It has already been discus-
sed in the Rajya Sabha.

(Interruptions)

SHRI HARIKESH BAHADUR
(Gorakhpur) : They are citizens of
India, not citizens of Kashmir.
That is why this matter can be dis-
cussed.

SHRI R. K. MHALGI (Thane) :
I call the attention of the Minister
of State in the Ministry of Supply and
Rehabilitation to the following matter
of urgent public importance and
request that he may make a statement
thereon.

The plight of refugees from
West Punjab who are sitting on
dharna in Pakistan territory near
Jammu because of denial of Indian
citizenship to them in spite of
33 years stay in India and the
action taken by the Government
of India in this regard.

THE MINISTER OF STATE IN
THE MINISTRY OF SUPPLY AND
REHABILITATION (SHRI BHAG-
WAT JHA AZAD) : The Government
of India in the Department of Reha-
bilitation has not received any report
from the Government of Jammu and
Kashmir on the reported "Dharna"
by the displaced persons from West
Pakistan who have settled down in
Jammu region for over three decades
but are still deprived of Indian citi-
zenship.

2. As regards the question of
Indian citizenship to these displaced
persons, the Minister of State in the
Ministry of Home Affairs had in
reply to Unstarred Question No.
7040 in the Lok Sabha stated on
6-8-1980 that the persons of Indian